

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-133/2016

In the matter of
Delhi Cold Storage (P) Ltd

....PETITIONER

SECTION :
Under Section 391 & 394

Order delivered on 08.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr.Ajay K Jain, Advocate
Mr. Atanu Mukherjee, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 20.2.2018.

Surjit
08.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)